RAJYA SABHA

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Thursday, the 4th August, 1994/13th Sravana, 1916 (Saka)

The House met at eleven of the clock Mr. Chairman in the Chair.

ORAL ANSWERS TO QUESTIONS

Allocation of funds under MPs' local area development scheme

161. SHRI K. RAHMAN KHAN:† SHRI MAHESHWAR SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government have released funds at the rate of Rs. 1 crore for each of the Member of Parliament for development works in his/her constituency for 1994-95;
- (b) if so, what is the total amount released so far, and whether the Members of Parliament have been informed about the release of amount; and
- (c) if not, what are the reasons for non-release of the funds or whether there is any rethinking on the part of Government on this subject?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT OF RURAL DEVELOPMENT (SHRI RAMESHWAR THAKUR): (a) to (c) A Statement is laid on the Table of the House.

Statement

Allocation of funds under MPs' local area development scheme

The MPs Local Area Development Scheme provides that each MP can

suggest to the District Collector, works to the tune of Rs. 1.00 crore per year, to be taken up in their respective constituencies with individual work not exceeding Rs. 10.00 lakhs. Once the choice of works is exercised by the MPs these works will be taken up for consideration and accommodation in the light of the guidelines for the scheme within the respective district plans and ongoing Centrally Sponsored and Central Sector Schemes in the district. The Collector would also report to the Government of India through the State Planning Department, the details of apportionment of works among the different agencies/departments and the expenditure incurred under the relevant heads of account. Ministry has written repeatedly to the States explaining various aspects of this scheme and requesting them to proceed with its implementation.

The expenditure on works taken up under the MPs Local Area Development Scheme has to be met out of programme account heads pertaining to the District Plan and the Centrally Sponsored and Central Sector Schemes operating at the district level. The MPs Local Area Development Scheme does not envisage any separate allocation or allotment of funds of Rs. 1 crore per Member of Parliament.

Since the Scheme was lanched towards the end of the financial year in February, 1994, a sum of Rs. 5 lakhs per MP was released in 1993-94 to enable the scheme to commence immediately within the District Plans and the centrally Sponsored and Central programmes operating at the District level.

There is no separate allocation for this scheme in the budget for 1994-95 and therefore, no separate funds have been released in the current year. The expenditure under the

[†]The Question was actually asked on the floor of the House by Shri K. Rahman Khan.

scheme has to be booked in the respective programme heads falling within the District Plan and the Centrally Sponsored and Central schemes operating at the District level. As far as the funds under the Centrally sponsored schemes of the Ministry of Rural Development are concerned Rs. 2568 crores have already been released to the States Union Territories from out of the Plan budget provision of Rs. 7010 crores for 1994-95, the bulk of which is available at the District for implementation of the various development programmes according to the Guidelines of these programmes.

SHRI K. RAHMAN KHAN: Chairman, Sir, the statement is quite confusing. When the scheme was first announced, it was given to understand that the Centre would earmark at the rate of Rs. One crore per Member of Parliament for taking up development. al work in his or her constituency through the District Collector Now, as per the statement of the hon, Min. ister, no separate funds are being allocated and only the District Collector will have to meet this expenditure out of the Programme Account pertaining to the District Plan, out of the Centrally-sponsored schemes operating at the district level. Sir the State Gov. ernments will not take any interest to spend this amount because this be out of their allocated quota. They, the State Governments, would that that much amount is reduced from the discretion of the States for expwill not show So they enditure. keen interest to help M.Ps. to implement this Centrally-sponsored scheme. So far no District Collector has taken any interest. At least in Karnataka, very few District Collectors have taken interest. They have not asked us even to indicate the districts or even to intimate the various schemes. I would like to know from the hon. Minister whether the Ministry of Rural Development is going to issue detailed guidelines in addition to whatever guidelines they have issued for spending Rs. 5 lakhs as to how to operate this Local Area Development Scheme.

MR. CHAIRMAN: Hon. Minister.

SHRI K. RAHMAN KHAN: And whether....

MR. CHAIRMAN: You have put a long question. This should be the second supplementary.

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): Sir, I would like to make a clarification just in order to shorten the discussion, the questions and answers. It is true that we have agreed to spend Rs. One crore per Member of Parliament whether of the Rajya Sabha or of the Lok Sabha. This has run into some kind of confusion because some people think there is no additionality and some people think that this should be separate from the normal expenditure which is incurred on development. That is why the guidelines given have not been properly understood at the State level. I would like to take a meeting again with all concerned and see that everything is set right, including at the State Governments' level. I can tell the Chief Ministers also how this is to be done, All this confusion can be removed and will be removed within a few days. I have already said that this meeting may be convened at the earliest. Because of the further developments in Parliament and so on, I was not able to do it. But, in the next few days. I am going to see that everything is set right and that there is no problem for this amount to be earmarked as suggested by Members of Parliament. It does not matter, from Parliament's point of view, Members' point of view, where money comes from so long as the works they suggest are going to be completed additionality, we will see between the State Governments and the Cenral Government.

MR. CHAIRMAN: Thank you. Mr. Rahman, is there any supplementary after that? (Interruptions)

SHRI K. RAHMAN KHAN: No. Sir.

SHRI PRAGADA KOTAIAH: Sir, under the guidelines, the Lok Sabha Members are allowed to suggest works in two or three districts when their constituencies run into two or more districts. May I request the hon. Prime Miniser to let me know whether similar facilities can be extended to Rajya Sabha Members, that is to suggest schemes for implementation in one or two districts?

SHRI RAMESHWAR THAKUR: Sir, the guidelines provides that each Member of Parliament, particularly the hon Member of Rajya Sabha, will indicate one district and he will be entitled to indicate works up to one crore rupees, each work not exceeding ten lakh rupees in that district. This is provided in the guidelines.

SHRI PRAGADA KOTAIAH: Sir, I am not satisfied with the answer. When the Lok Sabha Members are allowed to suggest schemes for implementation in two or more districts when their constituency is spread into two or three districts, why can't the Raiya Sabha Members be allowed to suggest such works in two or more districts?

SHRI RAMESHWAR THAKUR: Sir, in the case of a Lok Sabha Member, it is the constituency of the Member of Lok Sabha. It may be spread into one district or it may be spread into two or more districts. In the case of Rajya Sabha Member it is clearly stated that a Member of Rajya Sabha would choose one district... (Interruptions) He can choose any district in the whole State... (Interruptions)

SHRI PRAGADA KOTAIAH: Why don't you apply the same principle in the case of Rajya Sabha Members? (Interruptions) I want to know that. (Interruptions)

MR. CHAIRMAN: Please sit down.

SHRI RAMESHWAR THAKUR: Sir once this matter was discussed. Initially the Collectors have to main. tain their accounts under different heads. If it is throughout the State. it will not be feasible and practicable also for the Collector to account to submit head-wise account to the State Government and the Central Government. After careful consideration, it was decided that we will have one district for the Rajya Sabha Member. There are suggestions for modification by some hon. Members as to whether in the next year, a Member of Rajya Sabha could choose another district. This matter is under consideration.

SHRI P. V. NARASIMHA RAO: Now, they will have six districts.

MR. CHAIRMAN: Now I am going to call Mr. Abdussamad Samadani, new Member, for his maiden question.

SHRI ABDUSSAMAD SAMADA-NI: Sir I am going to ask the same question. As a Members of Rajya Sabha, we are representing the entire State. We do not represent a particular constituency. The Members of Rajya Sabha represent the entre State. Actually, my request to the hon. Price Minister is that the Members of Rajya Sabha are to be given the freedom to suggest works in the entire State. That is my auest. They represent the entire State. They do not represent a particular constituency. As far as Lok Sabha Members are concerned, they represent a particular constituency. But Rajya Sabha Membeds do not. They represent the entire State.

SHRI P. V. NARASIMHA RAO: Sir, I would like to clarify this There are about 45 or 47 districts in Madhya Pradesh. If Mr. Ajit Jogi wants, say, 10,000 works in one district one lakh works in another district, this is going to be very very cumbersome. We will also see if this is possible in course of time.

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But as it is, let us go ahead and take the easy course first. Then if necessary, you can change the district and again, if necessary, if the whole accounting and administration can be brought up to the level where thep can undertake in 45 districts 45 small bits of works suggested by one Member of Rajya Sabha, at some future date, it may be possible. But right now, let us not go into the most complicated method. Let us go by districts. It does not matter at all. You can change the disrict nevt year. That is what is being provided for and if further distribution is needed, we can think of that.

MR. CHAIRMAN: Shri Upendra. I may be calling more Members, hon.. Prime Minister; because we do not have enough Members to participate.

SHRI P. UPENDRA; Sir; we are grateful to the Prime Minister for the clarification he has given and also for the assurance he has given and, in fact we should be grateful for the scheme which they have reproduced. It is very good and, at least: for Rajya Sabha Member it is doubly good because at least there are some people who care for us now and receive us when we go to the districts. Now, they only suggestion I would like to give is whether the Government would think of earmarking this amount under a separate head in the coming Budget so that there is no confusion. Whatever money you will give, it can be shown as a separate sub-head under the Central assistance to the States so that this kind of a cconfusion is eliminated.

SHRI RAMESHWAR THAKUR: This is a good suggestion, Sir. We will examine into it.

श्री महरूष्ट ससद कुल : महोदय, उत्तर प्रदेश में खास तौर से पर्ती उत्तर प्रदेश में प्राडवेट गैनेजपेंट के दायस्कल, इंटरमीडिएट कालेज ग्रौर डिग़ी कालेज बहुत है । मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या इस प्रोग्राम की गाइडलाइंस में सरकार को मान्यता प्राप्त मैनेजमेंट के हायर सेकेंडरी स्कूल, इंटरमीडिएट कालेज और डिग्री कालेज की बिल्डिंग बनाने को रिकमंडेशन की जा सकती है। ग्रगर नहीं तो क्या इस सिलसिले में गाइडलाइस को वह ग्रमेंड करेंगे?

مثری عدد مسعود خال: مهود سے بر بی اتر پردیش تر پر دیش میں خاص طور سے پور بی اتر پردیش میں پرائیو میص منجی نیٹ کے باتی اسکوں -بیر میڈ میٹ کالجے اور ڈگری کالجے بہست ہوں کہ کہا اس پر وگرام کی گائیڈ لا تنس میں مرکار کو مانیتا پرا بہت میں جمید ہے کے با تر اسکول -انٹر میڈ بیٹ کالجے رکمن ڈیش کی جاسکتی ہے - اکر نہیں تو کیا اسس سلسلے میں کا ئبڈ لائنس کو وہ امن ڈکر کریں گئے -

शी राषेक्वर ठ.कुर: इस वक्त गुझाव आये हैं कई माननीय सदस्यों के फि: जो चैरिटेबल संस्थाओं द्वारा या दूसरी संस्थाओं द्वारा जो स्कूल, कालेज चलाए जाते हैं, उनको भी सिम्मिलित किय ग्राये, लेकिन इस वक्त जो गाइडलाइं दी गयी है, उसमें यह निर्देशित है दि जो संस्थायें प्रायवेट आर्गनाइलेशंस, काम जियल आर्गनाइलेशंस, ट्रस्ट और चेरिटेबर संस्थाओं द्वारा चलायी जाती हैं, व इसके अन्तर्गत नहीं आती हैं। उसमें या राशि खर्च नहीं की जा सकती है। अ इनके मुझाव आये है और इस बारें

^{† [}Transliteration in Arabic script

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जो बँठक होगी, उस पर विचार होगा और जो जो इसमें परिवर्तन संभाव्य होगा, सरकार सभी पहलुक्षों पर विचार करके निर्णय लेगी।

श्री इसव्यक्षक ग्रहलुवालिया : सभापति महोदय, मैं मंत्री महोदय से जानना चाहंगा कि कालेज ग्रौर स्कूल की बिल्डिंग्स तो बहुत बनती हैं और हर साल हमारे देश में लाखों की तादाद में लोग ग्रेज्एट होते हैं पर जैसाकि भारत सरकार ने ग्रामीण ग्राटींजंस ग्रौर ग्रामीण लोगों के लिये बहुत से कदम उठाये हैं तो क्या इस स्कीम के तहत टेड कोर्स या जांब स्रोरिएटेड एजुकेशन सिस्टम तैयार करने के लिये इस्टीट्यूट शरू कराने का कोई प्रावधान एखा जायेगा ज्वां कि ग्रामीण कामों के लिये जैसे कि दैक्टर मैकेनिक का काम सिखाने, इलेक्ट्रियन का काम सिखाने, ब्लैक स्मिय का काम सिखाने, गोल्डस्मिय का काम सिखाने या बैल्डर का काम सिखाने के लिये अगर कोई ट्रेंड कोर्स चलाने या जाब ग्रोरिएटेड एजुकेशन सिस्टम के तहत इस्टोट्य्सन चलाने की कोशिश करें नो वह इसे स्कोम के तहत किया जा सकेगाया नहीं?

श्री रामेश्वर ठाकुर: इस स्कीम के प्रत्तर्गत जो कैपिटल वक्षे है जिसमें कि मकान भी प्राते हैं, उसके लिये सुझाव प्राये हैं प्रौर इस स्कीम के अन्तर्गत जो मकान बनाने हैं, उसमें construction f buildings for local bodies and for ultural, sports activities and for ospitals

ने ती कैंडेगरीज के मकानात बनाने के प्रावधा हैं। प्रव सुनाव प्राये हैं और जैसाक प्रभा कहा गया इस तरह की दूसरी सस्थायें हैं उनके प्रन्दर भी ट्रेडस और ट्रायसेम बगैरा के लिये हम विचार कर रहे हैं कि इसमें वह रानग एक्सपेंडीचर हो हम नहीं करेंगे, लेकिन मकानात और उनके जो साधन, उप साधन हैं उन के लिये प्रावधान किया जा सकता है।

SHRI RAJNI RANJAN SAHU: Mr. hairman Sir, I would like to draw

the attention of the hon. Minister to the guidelines. There are some anomalies. In Para 2.5 of the guidelines it is mentioned that the following works may be taken under this scheme. Under item (f) it is mentioned that hospitals are to be taken. Just now the hon. Minister has said "For hospitals they can give but ten lakhs allocated for a scheme a hospital cannot be constructed." Moreover, the construction of Government hospitals is very bad. Hos. piatls are not there in every village or panchayat. I would like to know from the hon. Minister whether he is going to make an exception in the case of charitable hospitals to be constructed and run by registered societies or by the Red Cross or not, because there is a dearth of hospitals. There are places where there are no hospitals within a radious of 25 kilometres. So, I would like to know whether we can give funds to some maternity hospitals or small hospitals which are being run by registered societies or by Red Cross or not. I would like to know specifically about the hospitals to be run by registered societies or by the Red Cross.

SHRI RAMESHWAR THAKUR: Sir we have provision for two types of hospitals. In the first one itself I have said, "construction of buildings for local bidies concerned or for sport activities or for hospitals." In the rural areas there are small hospitals. In many villages or panchayats six-bedded hospitals which are run by the Government. The cost of construction of hospitals or of additional rooms could be met out of it. We have got a provision under (f). Then we have got another provision under (f) for construction of public health care build. ings and also for putting up family welafre sub-centres together with ANM residential quarters. So, we have got enough provision for rural health centres and for family welfare

centres as well as for small hospitals, but not for bigger ones which are not situated in the rural areas.

SHRI RAJNI RANJAN SAHU: Only construction of buildings for the hospitals will not do. The running of hospitals by the Government in the rural areas is very unsatisfactory. So, construction of buildings only will not do. The running of hospitals will also be required. When you spend money on the construction of hospitals if they are not being run, it will be of no use.

SHRI RAMESHWAR THAKUR: I will only say one thing. Under this programme it was not evisaged. There are schemes under which certain hospitals constructed and run by public institutions are being helped by the State Governments and also partially by the Central Government, in both capital expenditure and revenue expenditure. They come under the Health Ministry and not under the Rural Development Ministry.

- *162. [The Questioners (Shri Digvijay Singh and Shri Satya Prakash Malaviya) were absent For answer vide col. infra.]
- *163. [The Questioners (Shri Sikander Bakht and Shri Viren J. Shah) were' absent. For answer vide col. Infra.]

Modernisation of Public Sector Fertilizer Unit

- *164. SHRI VIRENDRA KATARIA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether there is any proposal for modernisation and expansion of the Public Sector Fertilizer units, if so the details thereof, unit-wise and by when it is likely to be implemented;
- (b) what is the working condition of the plant of Paradeep Phosphate Ltd., after the vithdrawal of investment

from the joint venture by Nauru Government; and

(c) the details of the quantity of DAP produced by this plant against the targetted production during the last three years, year-wise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) to (c) A statement is laid on the Table of the House

Statement

- (a) The details of some of the major modernisation/expansion schemes of the public sector fertilizer units are given in the Annexure. [See Appendix 171, Annexure No. 26]
- (b) The overall performance of the company, including production performance of its Paradeep based plants, is expected to improve with the capital restructuring agreed to by the Government recently.
- (c) The quantities of DAP produced by Paradeep Phosphates Limited (PPL) vis-a-vis its targets during the last three years given below:

Year	Production of Da	AP (in lakh tonnes)
	Target	Actual production
1991-92	7,20	6,41
1992.93	7,25	5.23
1993-94	4.00	3,85

श्री बीरेन्द्र कटारिया: वेयरमैन साहव, वजीर साहव का जो स्टेटमेंट सभा के पटल पर रखा है, उसको देखते हुये मैं पूछना चाहता हूं कि और पूछने से पहले कहना चाहता हूं कि हमारे देश में किमियाबी खाद की बहुत कमी है। हमारा फारेन एक्सचेंज, कीमती फारेन